GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO.611 TO BE ANSWERED ON 27th APRIL, 2016

UNDER REPORTING OF REVENUE

611. SHRI C.N. JAYADEVAN:

SHRI PRABHAKAR REDDY KOTHA:

SHRI VENKATESH BABU T.G.:

SHRI Y.V. SUBBA REDDY:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom companies are found to be under reporting their revenue thereby causing losses of crores of rupees to ex-chequer;
- (b) if so, the details thereof and the outcome of the audit conducted by the Government in this regard; and
- (c) the action taken by the Government auditor against the existing operators?

ANSWER

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) Yes Madam,
- (b) Special Audit for two financial years 2006-07 & 2007-08 for Major Telecom Service providers (Tata Group of Companies, Reliance Group of Companies, Bharti Group of Companies, Idea Group companies & Vodafone) was conducted during the 2009-2010.
- (c) On the basis of Report of Special Auditor for the Financial Year 2006-07 & 2007-08, the demand cum show cause notices were issued to Telecom Service providers during the year 2012. Telecom Service providers challenged these demands cum-show cause notices in various judicial fora as follows:-

S.No.	Name of Telecom Service Providers	Name of Judicial forum
1	Tata Communication Ltd.	High Court of Madras
2	Tata Telecommunication Service Ltd.	High Court of Kerala
3	Vodafone Group	TDSAT
4	Reliance Group	High Court of Kerala
5	Bharti Group	High Court of Kerala
6	Idea Group	High Court of Kerala

These demands are *subjudice* till date.
